

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No105  
CP(IB)/27(AHM)2022

**Order under Section 95 IBC**

**IN THE MATTER OF:**

YES Bank Limited

.....Applicant

V/s

Rajratan Babulal Agarwal  
(Personal Guarantor)

.....Respondent

**Order delivered on ..07/03/2022**

**Coram:**

Dr.Deepti Mukesh, Hon'ble Member(J)  
Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant :Ms. Noopur Dalal, Adv.  
For the RP : Mr. Aniruth P. Adv.  
For the Personal Guarantor: Mr. Ravi Pahwa, Adv.

**ORDER**

Learned Counsel for the personal guarantor states that copy of report of Resolution Professional is not received. Let copy be served by the Resolution Professional within two days. Learned Counsel seeks and granted 10 days time to file reply.

List on 21.04.2022.

-Sd-

**AJAI DAS MEHROTRA  
MEMBER (TECHNICAL)**

-Sd-

**DR. DEEPTI MUKESH  
MEMBER (JUDICIAL)**